

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
NEW BOMBAY BENCH  
CIRCUIT SITTING AT NAGPUR

(5)

Tr. No. (N)199/87

Sudhakar Keshavrao Jambhorkar .. Applicant

vs.

Union of India and others .. Respondents

Coram: Hon'ble Member (A) Shri P.S. Chaudhuri

Hon'ble Member (J) Shri D.K. Agrawal

Appearance:

Mr. S.V. Gole  
for Mr. S.V. Natu  
Advocate for the  
Respondents.

ORAL JUDGMENT:

(Per P.S. Chaudhuri, Member (A)) Date: 20-6-1990

Writ Petition No. 2799/80 was filed  
in the Nagpur Bench of the Bombay High Court  
on 24.11.1980. By order dated 12.9.1986 it was  
transferred to this Tribunal. It was taken on  
the file of this Bench of this Tribunal as  
Tr. Application No. (N)199/87. In it the applicant  
who is a Section Officer in the Office of the  
Joint Director of Audit, Posts & Telegraphs, Nagpur  
challenges, inter-alia, the order dated 4.9.1980  
by which he is directed to stop unauthorisedly  
entering his name in the Attendance Register.

2. When this case is called on for  
hearing none appears for the applicant even though  
on the last occasion, viz. 29.3.1990, we had made  
it clear that the matter would be heard today.  
Mr. S.V. Gole, holding the brief of Mr. S.V. Natu,  
learned advocate ~~for~~ appears for the respondents.

In their written statement dtd. 17-7-1981 the respondents have not accepted any of the applicant's prayers either in whole or in part.

3. We accordingly order that this Transferred Application be dismissed for default in terms of Rule 15 of the C.A.T. (Procedure) Rule 1987.

D.K.Agrawal

(D.K.AGRAWAL)  
Member (J)

P.S.Chaudhuri

(P.S.CHAUDHURI)  
Member (A)